

2011
HIGH COURT, CALCUTTA
APPELLATE SIDE
NOTIFICATION

No. 5632- RG.

Dated, Calcutta, the 17th June, 2011

In terms of Court's Advertisement No. 3325-RG dated 12-04-2011 the list of 217 eligible candidates appearing at written examination for direct recruitment from Bar to the cadre of Higher Judicial Officers in the rank of District Judge (Entry Level) in the West Bengal Judicial Service has been published under Notification No. 4741-RG dated 12th May, 2011, provisionally, subject to verification of eligibility by the authority, in the Court's website, for general information and subject to the result of the cases pending before the Hon'ble Supreme Court of India in Malik Mazhar Sultan Case (Civil Appeal No. 1867 of 2006), the Writ Petition filed by the West Bengal Judicial Service Association (W.P. (C) No. 46 of 2007) and All India Judges' Association Case (W.P. (C) No. 1022 of 1989), now pending in the Hon'ble Supreme Court of India.

Applications for other candidates have been declared to be rejected after scrutiny for non-fulfillment of eligibility criteria mentioned in the above advertisement.

Now, following the spirit of the order given by the Hon'ble Court presided over by the Hon'ble Justice Debasish Kar Gupta passed on 29-05-11 in W.P. No. 8449 (W) of 2011 (Manideepa (Paul) Roy Vs. State & Ors.), the Hon'ble Authority concerned has been pleased to declare the following candidate to be included in the list of eligible candidates, on the same condition as it has been mentioned in Notification No. 4741-RG dated 12th May, 2011.

SL. NO.	NAME OF THE CANDIDATE
218	MANIDEEPA (PAUL) ROY

This is for general information to all concerned.

Further information to all eligible candidates will follow in due course.

BY ORDER
Sd/-
(MURARI PRASAD SHRIVASTAVA)
REGISTRAR GENERAL
&
SECRETARY, SELECTION BOARD,
HIGH COURT, CALCUTTA